

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW NO. 38 OF 2020

M/s. Madkaikar Realtors Pvt. Ltd in
Shri Vishwanath Naik

..... Applicant

V e r s u s

State of Goa

..... Respondents

Mr. P. Vernekar, Advocate for the Applicant.

Mr. D. Pangam, Advocate General with Mr. S. P. Munj, Additional
Government Advocate for the Respondent.

Ms. A. Govekar, Advocate for the Respondent no.5.

**Coram :- DAMA SESHADRI NAIDU &
M. S. JAWALKAR, JJ.**

Date : 19th June, 2020

P.C.

This Court earlier directed the applicant to deposit ₹ 50,00,000/- as
damages and also to demolish the appending structures in six months.

That six months came to an end on 17.06.2020.

2. Now, the applicant has come up with this application seeking
extension of time. The applicant's Counsel informs the Court that the
applicant has already demolished 50% of the structure, as is evident from
the photographs annexed to the application. But it could not complete the

task within the given time because of the intervening pandemic, which made it impossible for the applicant to secure the work force.

3. Heard the learned Counsel for the applicant, the learned Advocate General, and the learned Counsel for the contesting respondents.

4. Under these circumstances, after taking note of the prevailing circumstances, we, *prima facie*, reckon that the applicant's bona fides need not be suspected. So, we extend the time by four more months from today.

5. In the meanwhile, the applicant will adhere to the directions given by this Court earlier and complete the demolition.

M. S. JAWALKAR
arp/*

DAMA SESHADRI NAIDU, J.